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IN THE HIGH COURT OF MADHYA PRADESH AT GWALIOR

BEFORE

HON'BLE SHRI JUSTICE G. S. AHLUWALIA ON THE 10th OF MARCH, 2025

MISC. CRIMINAL CASE No. 10449 of 2024 RAMLAKHAN SINGH JADON AND OTHERS

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri B.P. Sharma – Advocate for applicants.

Dr. Anjali Gyanani- Public Prosecutor for respondent No.1/State.

Shri Sudhir Singh Tomar- Advocate for respondent No.2.

ORDER

This application, under Section 482 of Cr.P.C., has been filed for quashment of FIR in Crime No.509/2021 registered at Police Station Maharajpura, District Gwalior (M.P.) for the offence punishable under Sections 498-A, 323, 34 of IPC and under Sections 3, 4 of Dowry Prohibition Act and RCT No.5862/2021 pending before the JMFC, Gwalior (M.P.).

- 2. This Court, by order dated 23.01.2025, had directed the parties to appear before the Principal Registrar of this Court for verification of factum of compromise.
- 3. The Principal Registrar of this Court, after recording statements of witnesses, has given the following report:

"25.02.2025

In compliance of Hon'ble Court order dated 23.01.2025 the matter is placed before me for verification of compromise.

Complainant/Respondent No.2 Smt. Pinki is present along with her Counsel Shri Sudhir Singh Tomar Adv who has identified her.

Accused/Applicant No.1 Ramlakhan Singh Jadaun, No.2 Smt. Mamta Jadaun and No.3 Rishiraj Pal Singh Jadaun are present along with their Counsel Shri B.P. Sharma Adv who has identified them.

Parties have submitted copy of their Aadhar Cards regarding their identification.

Parties have filed settlement agreement letter (Annexure P-2) for compromise.

Statements of Complainant/Respondent No.2 Manoj Shrivastava and Accused/Applicant No.1 Ramsahay and No.2 Sunil Joshi are recorded. Matter perused, inquired and verified as to factum of compromise.

Having verified the factum of compromise from the Complainant/Respondent No.2 Manoj Shrivastava and Accused/Applicant No.1 Ramsahay and No.2 Sunil Joshi, I am of the view that both parties have arrived at compromise voluntarily, without any threat, inducement or coercion.

Report is submitted accordingly.

Therefore, case be listed as per order of the Hon'ble Court."

4. It is mentioned by the Principal Registrar that he has verified the factum of compromise from complainant/Respondent No.2 Manoj Shrivastava and Accused/Applicant No.1 Ramsahay and No.2 Sunil Joshi and he is convinced that the parties have arrived at compromise voluntarily but from the copies of statements which were recorded by the Principal Registrar, it is clear that

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statements of applicants- Rishiraj Pal Singh Jadon, Smt. Mamta Jadon, Ramlakhan Singh Jadon and respondent No.2- Smt. Pinki were recorded. Thus, it appears that there is some error in the report with regard to details of parties who were examined by the Principal Registrar.

- 5. Be that whatever it may be.
- 6. In the earlier part of the report, the Principal Registrar of this Court marked the presence of applicants- Rishiraj Pal Singh Jadon, Smt. Mamta Jadon, Ramlakhan Singh Jadon and respondent No.2- Smt. Pinki. This Court has also gone through the statements made by these witnesses. Accordingly, it is clear that the parties have resolved their dispute and have compromised the matter.
- 7. Accordingly, FIR in Crime No.509/2021 registered at Police Station Maharajpura, District Gwalior (M.P.) for the offence punishable under Sections 498-A, 323, 34 of IPC and under Sections 3, 4 of Dowry Prohibition Act and RCT No.5862/2021 pending before the JMFC, Gwalior (M.P.) are hereby quashed.
- 8. Application succeeds and is hereby *allowed*.

(G.S. Ahluwalia) Judge

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